

Appeals Pending in Supreme Court/High Courts Against Administrative Tribunal Decisions

2505. SHRI AMAR ROYPRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that an appeal lies in the Supreme Court in the High Courts of the country against the decision of the Administrative Tribunals set up by the Central Government for redressal of the grievances of the Central Government employees ; and

(b) if so, the details thereof and the number of appeals filed in these courts ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBRAM) : (a) and (b) There is no provision in the Administrative Tribunals Act, 1985, for an appeal to the Supreme Court or to the High Court against the decisions of Administrative Tribunals set up under that Act. A party aggrieved by the order of an Administrative Tribunal can, however, approach the Supreme Court under article 136 of the Constitution by way of the Special Leave Petition.

Only one Tribunal, namely, the Central Administrative Tribunal, with its Benches at eight different stations has been set up by the Central Government so far under the Administrative Tribunals Act.

Bank Robberies, Dacoities etc. in Delhi

2506. SHRI BHATTAM SRIRAMA MURTY :
SHRI T. BASHEER :
SHRI AJOY BISWAS :

Will the Minister of HOME AFFAIRS be pleased to state the number of bank robberies and dacoities, murders and rapes committed in Delhi during the last one year ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : The crime numbers under these heads during the year 1985 (1.1.85 to 31.12.85) are as follows :

Crime heads	1985
1. Bank robbery, dacoity & burglary	10
2. Murder	312
3. Rape	79

Migration of Indian Engineers and Science Researchers to the West

2508. SHRI A. K. PATEL :
SHRI DIGVIJAY SINGH :
DR. T. KALPANA DEVI :

Will the PRIME MINISTER be pleased to state :

(a) whether the attention of Government has been drawn to the news item appearing in the "Hindustan Times" on 13th February, 1986 that migration of Indian engineers and science researchers to the West particularly to USA, is increasing and that most of them are from Indian Institutes of Technology and considered comparable to best in the world ;

(b) if so, the facts and figures thereof ; and

(c) the steps being taken by Government to check this exodus ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) Yes Sir.

(b) The exact figures of Indian engineers and science researchers going abroad is not maintained and available.

(c) Some of the measures being taken are :—

(i) The Training and Placement Section of each IIT keeps close and constant liaison with Indian industries/organisations to ensure that the students get not only a job but a place where their talents could be best utilised. Through these efforts large number of students are